

"ITEM NO. 5

COURT NO.6

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.22460-22462/2008

(From the judgement and order dated 03/07/2007 in DBCWP No.
4958/1994 & order dated 5/7/2007 in SBCWP No. 20078/1995 & SBCWP
No. 4138/1995 of The HIGH COURT OF RAJASTHAN AT JAIPUR)

DAVENDRA KUMAR AGRAWAL

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim
relief and office report)

Date: 08/03/2010 These Petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE C.K. PRASAD

For Petitioner(s) Ms. Kiran Suri,Adv.

For Respondent(s) Mr. Surya Kant,Adv.

Mr. R. Gopalakrishnan ,Adv

UPON hearing counsel the Court made the following
O R D E R

A letter has been circulated by learned counsel
for the petitioner seeking three weeks' time to file
rejoinder affidavit. Since sufficient time has already
been granted to the learned counsel for the petitioner,
the request for further time is rejected. List for
hearing after two weeks.

[Usha Bhardwaj]
Court Master

[Pushap Lata Bhardwaj]
Court Master

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[Usha Bhardwaj]
Court Master

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Court Master